

DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/644(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>PUNJAB NATIONAL BANK VS MOTILAL DUGAR</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Mr. Sajjan Kumar Dokania, Resolution Professional

Mr. Sanjib Das, Adv. ] For Financial Creditor  
Ms. A. Kar, Adv.  
Mr. R. C. Prusti, Adv.

**ORDER**

1. Learned Counsel for the parties present. None for the Personal Guarantor.
2. It is stated that the RP has furnished a report only on yesterday and hard copy of the same is not available. Since, none appears on behalf of the Personal Guarantor, Registry is directed to issue notice to the Personal Guarantor by way of speed post and by email and place tracking information on record.
3. Upon receipt of the notice, Personal Guarantor will file his report within 7 (seven ) days, failing which an admission order will be passed on the next date of hearing.
4. List this matter **on 17.05.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

MJ